**ITEM NO.22 COURT NO.13 SECTION II-A**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (Crl.) Nos.5265-5266/2026**
**[Arising out of impugned judgment and orders dated 04-05-2017 in CRLA No. 1022/2009 & CRLA No. 1023/2009 passed by the High Court of Judicature at Bombay]**

**BIPINCHAND KANAIYALAL JOSHI @ LALA DOCTOR Petitioner(s)**

**VERSUS**

**THE STATE OF GUJARAT & ANR. Respondent(s)**

**IA No. 227736/2025 - EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA No. 227731/2025 - EXEMPTION FROM FILING O.T., IA No. 288404/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 257886/2025 - PERMISSION TO FILE ADDL.DOCS./FACTS/ANNEXURES**

**Date : 22-09-2026 This matter was called on for hearing today.**

**CORAM :**
**HON'BLE MR. JUSTICE K.V. VISWANATHAN**
**HON'BLE MR. JUSTICE ARUN PALLI**

**For Petitioner(s)** Mr. Nachiketa Joshi, Sr. Adv.
Mr. Ayush Anand, AOR
Mr. Santosh Kumar, Adv.
Mr. Vishal Kumar, Adv.
Mr. Monu Kumar, Adv.
Mr. Shivam Singhania, Adv.
Mr. Sai Shashank, Adv.
Mr. Krishan Kant Kumar, Adv.

**For Respondent(s)** Ms. Swati Ghildiyal, AOR
Ms. Neha Singh, Adv.

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Mr. Aditya Krishna, Adv.
Ms. Sushmita Pandey, Adv.
Ms. Arunima Das, Adv.
Mr. Ashwin Arun Hirulkar, Adv.
Ms. Kunika Bansal, Adv.

Signature Not Verified
Digitally signed by NIRMALA NEGI
Date: 2026.09.22 16:40:40 IST
Reason:

**UPON hearing the counsel the Court made the following**
**O R D E R**

**1. List these matters before a bench in which one of us (Hon'ble Mr. Justice K.V. Viswanathan) is not a member after**

**obtaining orders from Hon’ble the Chief Justice of India.**

**(NIRMALA NEGI)**
**ASTT. REGISTRAR-cum-PS**

**(NIKITA SINGH)**
**COURT MASTER (NSH)**